GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 622TO BE ANSWERED ON 26/07/2024

PAYMENT OF WAGES UNDER MGNREGA

622 SMT. PRIYANKA CHATURVEDI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the number of people who have completed their 100 days of work underMahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the last fiveyears, State-wise;
- (b) whether it is a fact that MGNREGA payments are delayed, and the steps that have been taken by Government to ensure timely payments; and
- (c) whether Government is planning to review the minimum wage under MGNREGA keeping in view the inflation rate?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

- (a): States/UTs-wise number of households who have completed 100 days of employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the last five financial years are given at **Annexure.**
- (b): The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi NREGS. These include:
- (i) Upscaling of National Electronic Fund Management System (Ne-FMS). It has since been implemented in all States and 3 Union Territories.
- (ii) Intensive consultation with State Governments and other stakeholders to strategize timely payment of wages, verification of pending compensation claims etc.
- (iii) Formulation of Standard Operating Procedure for monitoring of timely payment and payment of compensation.
- (iv) States/UTs have been requested to ensure the timely regeneration of rejected transactions.
- (v) States have been requested to ensure the correction of invalid accounts as per information provided by PFMS.

- (vi) Aadhaar Based Payment System (ABPS) has been made mandatory since January 1, 2024, to ensure faster, safer, and timely wage disbursement to beneficiaries under Mahatma Gandhi NREGS.
- (vii) Capturing of real time attendance through National Mobile Monitoring System(NMMS).
- (c): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for its beneficiaries. Accordingly from the financial year 2011-12, the Government of India started determining the wage rates using the Consumer Price Index for Agricultural Labour (CPI-AL).

The Ministry of Rural Development revises the wage rate every financial year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The index is different for different States/UTs as notified by Labour Bureau Shimla. If the calculated wage rate of any State/UT as per the index for the current year results in lower wage rate than the wage rate of previous year, it is being protected by maintaining the previous year wage rate. The revised wage rate is made applicable from 1st April of each financial year. However, each State/UT can provide wages over and above the wage rate notified by the Central Government.

Annexure referred in reply to part (a) of RajyaSabhaUnstarred Question No. 622 dated 26.07.2024

States/UTs-wise number of householdswho have completed 100 days of employment under Mahatma Gandhi NREGS in the last five financial years. Number of households completed 100 days of wage Sl. employment 2019-20 2020-21 2021-22 2022-23 2023-24 No. State/UTs Andhra Pradesh Arunachal Pradesh Assam Bihar Chhattisgarh Goa Gujarat Haryana Himachal Pradesh Jammu and Kashmir Jharkhand Karnataka Kerala Ladakh Madhya Pradesh Maharashtra Manipur Meghalaya Mizoram Nagaland Odisha Punjab Rajasthan Sikkim

40,59,431

59,14,232

71,93,603

35,96,742

44,99,343

Tamil Nadu

Telangana

Uttar Pradesh

Uttarakhand

West Bengal

Lakshadweep

Puducherry

Total

Andaman and Nicobar

and Daman and Diu

Dadra and Nagar Haveli

Tripura